sector in India and the recent decision of the Government of India to permit foreign direct investment in this sector, there is initial interest in the Taiwanese construction industry to explore their participation in projects related to this sector in India. This visit by Taiwanese construction delegation was an exploratory visit to that end.

## **Projects submitted to the DONER**

- \*373. SHRI LALHMING LIANA: Will the Minister of DEVELOPMENT OF NORTH EASTERN be pleased to state:
- (a) The number of the projects submitted to his Ministry during 2004-05 and 2005-06; and
- (b) the details of the projects sanctioned during the said period and those pending, State wise?

THE MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI PR. KYNDIAH): (a) The number of projects submitted under Non Lapsable Central Pool of Resources (NLCPR) Scheme in the form of Detailed Project Reports (DPRs) by the State Governments:

During 2004-05 - 76 During 2005-06 - 82

The number of projects submitted under North Eastern Council (NEC) Schemes in the form of Standing Finance Committee (SFC) and Expenditure Finance Committee (EFC) proposals:

During 2004-05 - 63 During 2005-06 - 7

(b) The number of projects sanctioned under NLCPR (Details at Annexure) [See Appendix 206 Annexure No. 13]

During 2004-05 - 84 During 2005-06 - 63

The number of projects sanctioned under NEC Schemes (Details at Annexure) [See Appendix 206 Annexure No. 13]

During 2004-05 - 21 During 2005-06 - 21 Under NLCPR Scheme submission of DPRs, their examination and sanction of projects is a continuing process. As on 15.12.2005 DPRs of 68 projects are under examination in Central Government Ministries (Details at Annexure) [See Appendix 206 Annexure No. 13] and 40 are with the State Government for revision of DPRs (Details at Annexure) [See Appendix 206 Annexure No. 13]

Likewise, for NEC Schemes, submission of cases for SFC and EFC is also a continuous process. As on 15.12.2005, 2 NEC proposals are pending in the Ministry for consideration or approval (Details at Annexure) [See Appendix 206 Annexure No. 13]

## Cable T.V. Charges

- \*374. SHRI PRAMOD MAHAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Telecom Regulatory Authority of India has decided to raise cable T.V. charges;
  - (b) if so, at what rate and since when; and
  - (c) the reasons therefor?
- THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) Yes, Sir.
- (b) and (c) The Telecom Regulatory Authority of India (TRAI) has permitted a 4% increase in cable charges *vide* Gazette notification No. 152 dated 29.11.2005, as a result of periodic review. This is effective from 1.1.2006. In brief the reason given is the need for taking into account inflation in costs over a period of time.

## Master Plan 2021

- \*375. SHRIMATI PREMA CARIAPPA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether provisions outlined in Master Plan-2021 for Delhi would help in providing solutions for the regularization of commercial activities in residential areas and additional dwelling units all over Delhi (especially in the Influence Zone along metro corridor) and unauthorized colonies;